

Central Administrative Tribunal Jammu Bench, Jammu



T.A. No.8191/2020
(S.W.P. No. 1175/2016)

Wednesday, this the 07th day of April, 2021

(Through Video Conferencing)

**Hon'ble Mr. Justice L. Narasimha Reddy, Chairman
Hon'ble Mr. Anand Mathur, Member (A)**

Rafiq Ahmad Sheikh, age 36 years
s/o Abdul Aziz Sheikh
r/o Aviend Shopian

(*Nemo* for applicant)

..Applicant

VERSUS

1. State of Jammu & Kashmir through Commissioner/
Secretary to Govt., Transport Department, Civil Sectt.
Srinagar/Jammu
2. Transport Commissioner, J& K Srinagar/Jammu
3. Jt. Transport Commissioner, J&K Srinagar/Jammu
4. Regional Transport Officer, Kashmir Srinagar
5. Assistant Regional Transport Officer, Shopian
6. Inspector General of Police, CID J&K, Srinagar/Jammu
7. Station House Officer Police Station Shopian

..Respondents

(Mr. Sudesh Magotra, Deputy Advocate General)



ORDER (ORAL)

Mr. Justice L. Narasimha Reddy:

This TA arises out of an SWP No.1175/2016 filed before the Hon'ble High Court of Jammu & Kashmir, wherein the relief was claimed in the form of a direction to the respondents to pay the salary. Mr. Sudesh Magotra, learned Deputy Advocate General submits that on the observations made by the Hon'ble High Court, the salary of the applicant has been released and it is being paid regularly.

2. With that, the grievance of the applicant is redressed. We accordingly close the T.A. There shall be no order as to costs.

(Anand Mathur)
Member (A)

(Justice L. Narasimha Reddy)
Chairman

April 7, 2021
/sunil/rk/